

FORM A
PUBLIC ANNOUNCEMENT

[Under Section 15 of the Insolvency and Bankruptcy Code (IBC), 2016 read with Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016]

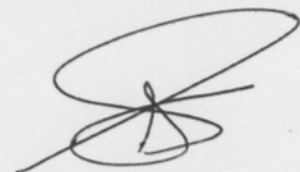
FOR THE ATTENTION OF CREDITORS OF
M/s Skyline Construction and Housing Pvt Ltd

RELEVANT PARTICULARS		
1	Name of the Corporate Debtor	M/s Skyline Construction and Housing Pvt Ltd
2	Date of Incorporation of Corporate Debtor	14/07/1980
3	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Bangalore, Karnataka
4	Corporate Identity Number of Corporate Debtor	U45201KA1980PTC003879
5	Address of the Registered Office and Principal Office (if any) Of Corporate Debtor	No.11, Hayes Road, Bangalore 560025
6	Insolvency Commencement Date in Respect of Corporate Debtor	27 November 2019 (As per order of NCLT dated 27 November, 2019 in Company Petition CP (IB) No 159/BB/2017 and CP (IB) No 43/BB/2018 received on 4th December 2019)
7	Estimated Date of Closure of Insolvency Resolution Process	22 nd October 2020 (330 days from the Insolvency Commencement date)
8	Name, and the Registration Number of Insolvency Professional acting as the Interim Resolution Professional	S. Viswanathan Practicing Chartered Accountant and Insolvency Professional Registration No: IBBI/IPA-001/IP-P00538/2017-2018/10963
9	Address and e-mail of the interim resolution professional, as registered with the board.	Address: 10, 6 A Cross, Ramaswamy Palya, Vignana Nagar, Bangalore – 560037 e-mail id: vish.ramanan@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl.no .9	Address: Golden Square Business Centre,102, Eden Park,20, Vittal Mallya Road, Bangalore – 560001 Email id: cirp.skyline@gmail.com
11	Last date for submission of claims	20/12/2019
12	Classes of Creditors , if any under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Known at present (As per information available)
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names in each class)	Not Applicable
14	a) Relevant Forms and b) Details of authorized representatives are available at	Not Applicable

FOR THE ATTENTION OF THE CREDITORS OF SKYLINE CONSTRUCTION AND HOUSING PVT LTD

Notice is hereby given that the National Company Law Tribunal ,Bangalore Bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s Skyline Construction and Housing Pvt Ltd on 27th November 2019 (Copy of the order received on 04.12.2019)

The Creditors of the M/s Skyline Construction and Housing Pvt Ltd are hereby called upon to submit a proof of their claims on or before 20th December 2019 to the Interim Resolution Professional, **at the address mentioned against item 10.**



Proof of claims may be submitted in their specified forms :

- Form B- Operational Creditor (Other than Workmen / Employee):
- Form C – Financial Creditors
- Form CA – Submission of Claims by Homebuyers
- Form D- Workmen/ Employee
- Form E- Authorized Representative of Workmen/ Employee and
- Form F – Other Creditors (Other than Financial and Operational Creditors)

Copy of the above Forms can be downloaded from the website <https://ibbi.dov.in/downloadform.html> as per the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations , 2016

The Financial Creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means

Submission of false or misleading proofs of claim shall attract penalties

Date: 06 December 2019

Place: Bangalore



CA S.Viswanathan
Interim Resolution Professional
In the matter of CIRP of Skyline Construction and Housing Pvt Ltd
Regn No: IBBI/IPA-001/IP-P00538/2017-2018/10963